(b) to (e). There has been no violation of the FERA in the proposal of the company to undertake sale of razor blades and other products manufactured by Centron industrial Alliance Private Ltd. As regards MRTP requirements, attention of the Hon. Member is invited to Lok Sabha Unstarred Question No. 3059 dated 13th March 1979.

Denial of permission to Public Sector for building 5-Star Hotels

3450. SHRI KUMARI ANANTHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the private sector has been allowed to build five-star hotels and such a permission was denied to the public sector by the Planning Commission;

(b) if so, the reasons for the same;

(c) whether there is proposal to formulate a national tourism policy, and

(d) if so, the details of the same?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). In view of the limited resources made available to the tourism sector due to high investment priority being given to the core sector of the economy and the need to provide moderately priced accommodation for the large number of budget-minded tourists, it has been decided that during the Five Year Plan 1978-83, new hotels to be constructed in the public sector would be upto 3-star category barring some already approved in the five star category.

(c) and (d). Yes, Sir. The Policy Statement on Tourism is in the process of finalisation and will be placed on the Table of both the Houses of Parliament as soon as it is approved by Government.

Pre-dating Contracts for Import of R. B. D. Palm Oil

3451. SHRI K. RAMAMURTHY: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it has come to the notice of Government that the private importers have entered into fictitious contracts for edible oils after Government's decision to canalise the import through the State Trading Corporation;

(b) whether it is a fact that they have manoeuvred with pre-dating contracts for import of R.B.D. palm oil; and

(c) if so, the steps taken by Government to curb this unhealthy tendency?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) to (c). All the applications for grant of import licences received by Government in compliance with the Public Notice No 91-78 dated 2nd December 1978 were scrutinised properly as required by the policy and procedure in force and licences have been granted or the applications rejected accordingly. Government have no other information.

Joint Ventures with American Company for Leather Garments

3452. SHRI JANARDHANA POOJARY: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether STC proposes to set up a joint venture with American Company for the marketing of leather garments in that country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b). The Board of Directors of STC

have approved in principle their participation in a New Company to be floated in New York for marketing/sales of Fashion Leather Garments with US $25,000/- as their share of equity participation.

लघु उद्योग, कुटीर उद्योग तथा हथकरघा के उत्पादों का निर्यात

3453. **श्री राजेन्द्र कुमार शर्मा** : क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लघु कुटीर तथा हथकरघा उद्योगों के उत्पादों के निर्यात में वृद्धि करने के लिये सरकार के पास कोई योजना है ; और

(ख) यदि हां, तो इस योजना के अन्तर्गत कितना निर्यात किये जाने की संभावना है ?

वाणिज्य, नागरिक पूर्ति तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : (क) और (ख). लघु, कुटीर व हथकरघा उद्योगों को निर्यातों की नीति की रूपरेखा में विशिष्ट स्थान दिया गया है। विकास आयुक्त, लघु उद्योग का कार्यालय, निर्यात उत्पादन व निर्यातों के संबंध में परामर्शी सेवाएं देने में लगा हुआ है। इसमें ये शामिल हैं : उत्पादों का पता लगाना, बाजार सर्वेक्षण, क्वालिटी नियंत्रण, लघु क्षेत्र के निर्यातकों के लिए प्रशिक्षण आदि। इस के अलावा, लघु उद्योगों के सार्थसंघों को निर्यात सदन के रूप में मान्यता देने के लिए बहुत ही उदार शर्तें दी गई हैं।

1978-79 की आयात नीति में लघु, कुटीर व हथकरघा क्षेत्र को आयातित अंतर्निविष्ट साधनों की अधिप्राप्ति के लिए अतिरिक्त सुविधाएं दी गई हैं। इसके अलावा इस नीति में उन निर्यात सदनों को अतिरिक्त प्रोत्साहन दिये गये हैं जो इन क्षेत्रों से निर्यात कर रहे हैं।

राज्य व्यापार निगम को लघु उद्योगों के निर्यातों को बढ़ाने के लिए महत्वपूर्ण भूमिका सौंपी गई है। राज्य व्यापार निगम हल्के इंजीनियरी माल, चमड़ा उत्पाद, कृषि-आधारित उद्योगों, इलैक्ट्रानिक्स, सिले सिलाये परिधानों, तैयार वस्त्रों आदि जैसे विभिन्न उत्पादों की निर्यात संभाव्यताओं का पता लगा रहा है। वे इस संबंध में और विशेष रूप से ऐसे उत्पादों के उत्पादन आधार का विस्तार करने की दृष्टि से राज्य सरकारों के साथ परामर्श कर रहे हैं।

हथकरघा माल के निर्यात के मामले में, हथकरघा विकास आयुक्त के कार्यालय ने सिंघानिया समिति की सिफारिश पर वर्ष 1978-79 के दौरान निर्यात उत्पादन परियोजनाएं प्रारम्भ की हैं। ये परियोजनाएं क्लस्टर योजना स्कीम के अन्तर्गत आती हैं और इस पर सारा व्यय केन्द्रीय सरकार द्वारा वहन किया जाता है। प्रति परियोजना औसतन 40 लाख रु० की अधिकतम सीमा नियत की गई है। इस समय, इस स्कीम के अन्तर्गत चलने वाली 20 परियोजनाएं हैं।

इसके अतिरिक्त, लघु क्षेत्र से निर्यातों को बढ़ाने के लिए, वाणिज्य मंत्रालय ने लघु क्षेत्र पर एक कार्य बल गठित किया है।

लघु, कुटीर और हथकरघा उद्योग से बड़ी संख्या में वस्तुओं का उत्पादन होता है और विभिन्न योजनाओं के अन्तर्गत भविष्य के निर्यातों के बारे में विश्वसनीय जानकारी देना कठिन है। परन्तु, आशा है कि विभिन्न उत्पादन बाधाएं हटाने और इन क्षेत्रों को अपेक्षित अन्तर्निविष्ट साधन जुटाने से इन क्षेत्रों से निर्यात काफी बढ़ जाएगा।

Backlog in promotion of S.C. and S.T. Employees in L. I. C.

3454. **SHRI BALAK RAM**: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether there is a backlog in the matter of recruitment and promotion of Scheduled Caste and Scheduled Tribe employees of nearly 12,426 posts as on the 31st March 1978 in all the cadres of employees in L.I.C. of India even after 22 years of nationalisation of Insurance industries in the year 1956; and

(b) if so, the reasons for not removing the said backlog on the analogy of another public sector institution (i.e. Bank of India, AIR India) etc.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). Yes, Sir. However, it may be stated that reservation for Scheduled Caste and Scheduled Tribe candidates is made with reference to the number of vacancies notified every year and not with reference to the total number of posts in the LIC. The LIC has on their own been providing for reservation of SC/ST in its service from 1965. However, from 1972-73 the LIC has been following the Government directive issued to them in 1971 on the subject.

The Corporation has already initiated a number of measures e.g. relaxation in age, qualifications and qualifying marks, ad hoc special recruitment,